

**GOVERNMENT OF INDIA  
HUMAN RESOURCE DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:353

ANSWERED ON:21.02.2006

INTRODUCTION OF HUMAN RIGHTS AND DUTIES AS COMPULSORY SUBJECT

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**Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:**

- (a) whether the Justice Verma Committee has recommended to make the human rights and duties a compulsory subject in school curriculum and at the higher educational level;
- (b) if so, the details thereof;
- (c) the progress made so far in the implementation of these recommendations; and
- (d) the success achieved in this regard?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI M.A.A. FATMI)

(a) and (b) Justice Verma Committee constituted by the Government of India, to operationalise the suggestions to teach Fundamental Duties to the Citizens of the Country, made the following recommendations, among others:

(i) There is a need for a fundamental transformation in the direction and approach to curricula for teaching Fundamental Duties in school and teacher education institutions. Citizenship values should be understood by all concerned as a combination of rights and duties. Appropriate steps in this regard need to be initiated through the educational process to achieve the desired result in the long run.

(ii) Preamble of the Constitution of India and the Article 51A of the Constitution on Fundamental Duties to be printed in all school textbooks, supplementary materials and general publications brought out by the NCERT and the School textbook Bureaus in the States/Union Territory Administrations.

(c) and (d) The NCERT has already included the component of Fundamental Duties in the textbooks of Environmental Studies and Social Sciences at different stages. The chart of Fundamental Duties has been given in the preliminary pages of textbooks of different stages to sensitize the students.